

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 06/(MAH)/2014
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

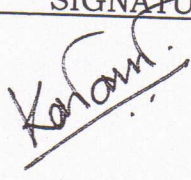
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2016

NAME OF THE PARTIES:

M/s. Tata Capital Financial Service Ltd.
V/s.
M/s. Elder Pharmaceuticals Ltd.

SECTION OF THE COMPANIES ACT: 117C of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
7	Adv. Tushar Kadam	Advocate i/b MDP & Partners for Petitioned.	

Order

CP No. 06/117C/CLB/MB/MAH/2014

The Petitioner Counsel is present. The Respondent Counsel is absent.

On behalf of the Respondents, a junior Counsel namely Deepraj Shetty is present, seeking adjournment on behalf of Respondents. When this Bench put it him as to whether has any Vakalatnama from the parties, he simply stated that he does not know whether any Vakalatnama is filed or not.

When any advocate is asked to represent the party, such advocate is under obligation to obtain Vakalatnama to appear on behalf of the party, otherwise no Counsel is expected to take adjournment without coming on record and without even knowing what the status of the case is.

List this matter on 06.10.2016.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)